CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DATED THURSDAY THE THIRTEENTH APRIL NINETEEN HUNDRED AND EIGHTY NINE

PRESENT

Hon'ble Shri S.P. Mukerji, Vice Chairman

And

Hon'ble Shri G. Sreedharan Nair, Judicial Member

ORIGINAL APPLICATION No. 208/89

Unnikrishnan P.K.

...Applicant

V.

- The General Manager, Southern Railway, Madras.
- The Divisional Manager, Southern Railway, Trivandrum Division, Trivandrum.

...Respondents

M/s. M.C. Nambiar & K.P. Jagadeesh Chandran

Counsel for ...applicant

ORDER

Hon'ble Shri G. Sreedharan Nair. Judicial Member.

Heard the counsel for the applicant.

The relief that is claimed in the application
by the son of a deceased employee of the Southern Railway
who passed away in 1972 isto quash the order rejecting his
claim for appointment on compassionate grounds. The ground
put forward is that as none has yet received the "benefit
on the death" of deceased employee the case of the applicant

...2

should have been favourably considerd.

In a number of decisions of this Tribunal the scope and object of compassionate appointment of dependents of the employee die in harness has been considered in detail and it has been laid-down that the object being to relieve from the financial distress that may be caused to the family in case it is in indigent circumstances, the rejection of a request in such an appointment long after the demise of the employee cannot be sustained. In the present case it is more than 15 years since the employee passed away.

In the circumstances we reject the application.

(G. SREEDHARAN NAIR)
JUDICIAL MEMBER

(S.P. MUKERJI) Vice Chairman

13.4.1989